(e) The chemical has to be compulsorily certified by B. I. S. Certification Marks Scheme (I. S. I. mark). Under this scheme, licences are granted for use of I. S. I. mark by B. I. S. only to those manufacturers who have the requisite infrastructure, test equipments and expertise to manufacture the product conforming to the relevant Indian Standards.

Written Answers

Action Plan to Revive Certain P.S.Us.

1734. SHRI DIPANKAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

- (a) the action plan of Government to revive MAMC, BPMEL, Cycle Corporation, Weigh Bird and National Instruments;
- (b) whether salaries are being paid regularly, and if so, whether working capital is also provided side by side to maintain production; and
- (c) whether Government as promoter, has any contingency plan to bring back normalcy in the production capacity utilistion in these Companies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA): (a) and (c) MAMC, BPMEL, Cycle Corporation, Weigh Bird and National Instruments are under reference to BIFR. BIFR is of the opinion that these companies are not likely to become viable in future and has served notice for winding up these units. However, further proceedings of BIFR have been stayed by Courts. Government is in favour of revival, if found feasible by BIFR, on techno-economic considerations.

(b) Salary and Wages are being paid regularly. Working Capital needs of the PSUs are to be arranged from the FIs/ Banks.

विदेशी कम्पनियों के सहयोग से लघु क्षेत्र की औद्योगिक इकाइयों का संचालन

1735. श्री राम जेठमलानी:

श्रीमती सुषमा स्वराज:

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार भविष्य में,लघु क्षेत्र की औद्योगिक इकाइयों में नवीन तकनीकों के उपयोग को बढ़ावा देने के लिए विदेशी कम्पनियों के सहयोग से औद्योगिक इकाइयां चलाने की अनुमित देने पर विचार कर रही हैं:
 - (ख) यदि हां,तो इस संबंध में तथ्य क्या हैं;
- (ग) क्या यह भी सच हैं कि सरकार की इस कार्यवाही से देश के लघु उद्योग क्षेत्र की विदेशी कम्पनियों के प्रवेश का मार्ग खुलेगा;और
- (घ) यदि नहीं,तो इस संबंध में सरकार की क्या प्रतिक्रिया हैं?

उद्योग मंत्रालय में राज्य मंत्री (डा.सी.सिल्वेरा): (क) और (ख) जी,नहीं। वर्तमान नीति बड़े औद्योगिक उपक्रमों को,चाहे वे विदेशी हों अथवा देशी,किसी छोटे एकक में अधिकतम मात्रा 24 प्रतिशत की इक्विटी हिस्सेदारी की अनुमति प्रदान करती हैं।

(ग) और (घ) प्रश्न नहीं उठता।

Interpretation Facilities in Courts

1736. SHRI JOYANTA ROY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that there is a lack of interpretation facilities for the hearing impaired persons in the courts; and
- (b) if so, what steps Government propose to take to overcome this situation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b) No permanent arrangements exist for provision of such facilities. However, they can be arranged when found necessary. No complaints in this regard have been received.